

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 301
(IB)-501/ND/2022
New IA- 1943/2024

IN THE MATTER OF:

Rup Tradecom Pvt.Ltd.

... **Applicant/Petitioner**

Versus

T R S Technology Pvt.Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Shivani Gera

For the Liquidator : CMA Vijender Sharma

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1943/2024: The IA has been preferred for taking 1st Progress Report on record.

For the reasons stated therein, the IA is allowed and the report is kept on record, subject to all just exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)